

Office of the



ਦਫਤਰ

Office of the

Deputy Commissioner, Sangrur



ਦਫਤਰ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਸੰਗਰੂਰ

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To,

Registrar General
Hon'ble National Green Tribunal,
New Delhi.

Number: 1048/MA-2 Dated: 13/12/2024

Subject: Regarding compliance of orders passed on 28.11.2024 in Misc. Application
No. 119/2024 in Original Application No. 590/2023.

It is submitted that in compliance with the orders passed by Hon'ble
National Green Tribunal, New Delhi vide order dated 28.11.2024 in Misc. Application
No. 119/2024 in Original Application No. 590/2023 regarding illegal cutting of tree. The
Committee has visited the spot and has written to Police Department to investigate and
lodge FIR, if needed, as per law.

The Action Taken Report of the Committee is submitted please.

Enclosed: as above.

Deputy Commissioner,
Sangrur

Subject : Misc. Application in Disposed on Cases No. 119/2024 In Original Application No. 590/2023
Reference Your office order No. 27/ MA—2 dated 05/12/2024

In compliance with the orders made by you in connection to the above subject, an appeal was filed by Mr. Ali Mulla son of Mr. Rouf Ansari resident of Patti jaid Longowal with the Hon'ble NGT regarding cutting of trees. The committee constituted in this regard held a joint visit at Longowal on 09/12/2024 at 11:00 AM. The Halka Patwari was present on the spot along with the record. On the spot, the complainant's son Akhtar Hussain Ansari informed that his father has gone to Mumbai (Maharashtra). The complainant's son also told that the one tree has been deposited by Savitri Devi wife Shiv Shankar with Municipal Council Longowal. In fact, this tree has not fallen. Rather, it has been deliberately felled/cut by the family members of Savitri Devi. The complainant has also told that his father also has CCTV footage of this tree being felled. He will come and provide it. He also said that Savitri Devi has deposited this tree in the Municipal Council, Longowal to hide the mistake of her family so that no one suspects them.

Savitri Devi's family members have refuted the allegations made by the complainant's son Akhtar Hussain Ansari and said that it was due to personal enmity that they are targetting their family.

The Patwari Halka present on the spot reported that this place is within the red line. So there are no Khasra number from which ownership can be verified.

Executive Officer, Municipal Council, Longowal informed that this street in which the tree was located, is a government public street. He also informed that an application was given by Savitri Devi on 07/05/2024 that there is a tree in front of the gate of her house which was in a state of falling, same has fallen now and Savitri Devi requested that as a responsible citizen, she wants to deposit this tree at the Municipal Council, Longowal, being a government tree, now this tree is under the custody of E.O. MC office. However, on the spot the allegation is being made by Akhtar Hussain Ansari son of Mr. Ali Mulla, resident of Patti jaid Longowal that this tree did not fall, it has been cut. In this regard, the Municipal Council, Longowal has written to the Police Department for investigation and action against the culprits.

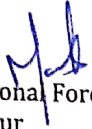
Field Officer of Forest Department, Sangrur informed that the area of the incident and the tree does not fall under their jurisdiction. Therefore, no action can be taken by the forest department.

It is observed by the team that due to the passage of such a long time, it can not be ascertained that tree has fallen on its own or was cut by someone . The Executive Officer, Municipal Council, Longowal, Vide letter No 677 dated 12.12.2024 has written to the Station House Officer, Longowal to investigate and take action against the accused and register an FIR, if found guilty.

Apart from this, Mr. Ali Mulla son of Mr. Rouf Ansari and his son Akhtar Hussain resident of Patti jaid Longowal, have filed a case in the Court of the Honorable District Sessions Judge, Sangrur against Pramod Kumar and his father Shiv kumar resident of Ward No. 11, Patti jaid, Longowal. (copy enclosed)

Thus from the above, it seems that there is a personal enmity between both the parties i.e. Akhtar Hussain son of Ali Mulla resident of Patti Jaid and the other party Pramod Kumar son of Shiv Shanker resident of Ward No. 11, Patti Jaid, Longowal. They may create law and order problem due to their personal enmity. In lieu of that, a separate letter need to be written to the Senior Superintendent of Police, Sangrur to take appropriate action against both the parties, if needed and as per applicable law.

The report is submitted.


Divisional Forest Officer,
Sangrur


Addl. Deputy Commissioner (G),
Sangrur


Executive Officer,
Municipal Council
Longowal

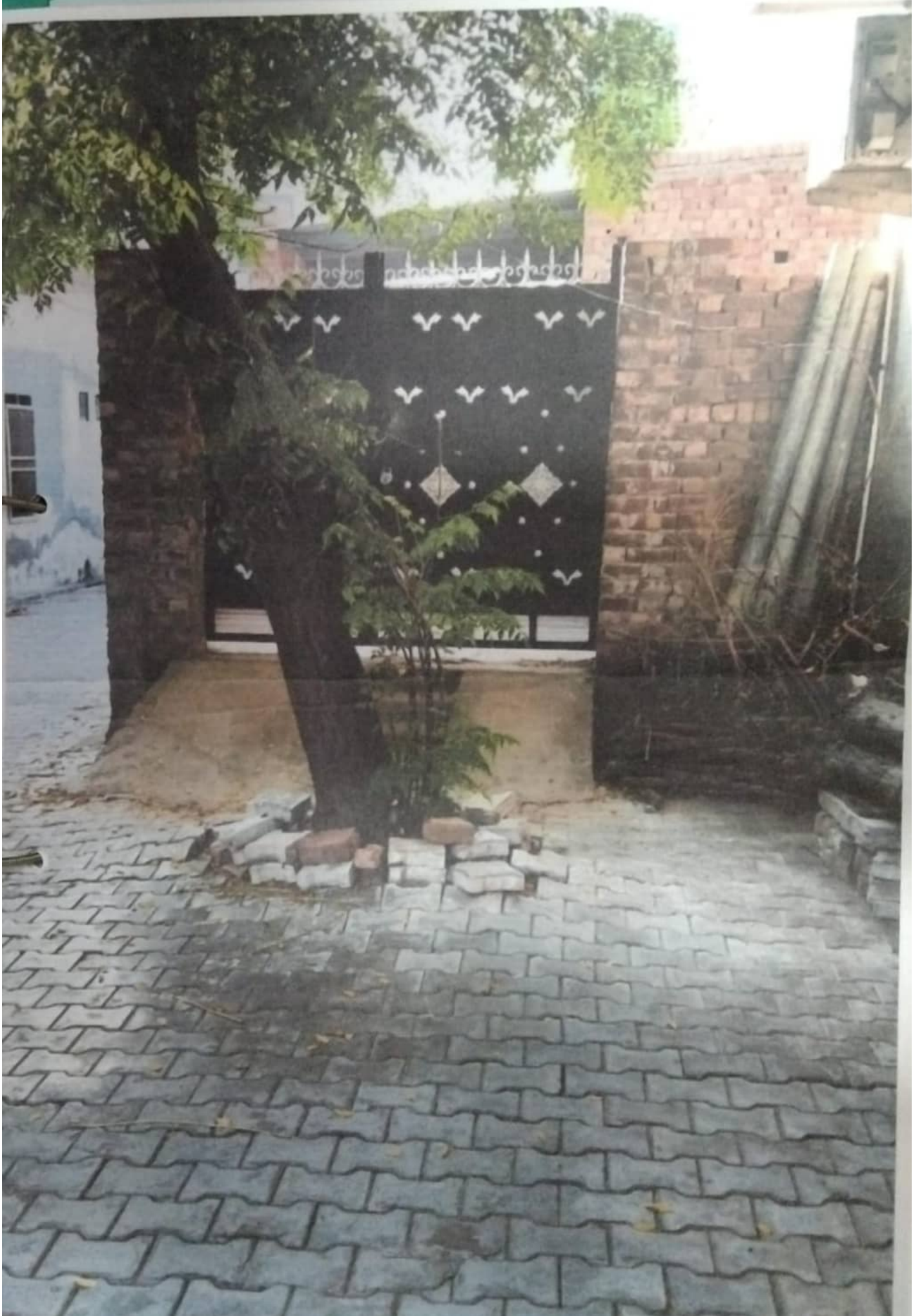
Enclosed:-

1. Photos of Visit by Team/Committee
2. Photo of the tree
3. Copy of Court case
4. Copy of Letter sent by EO, Nagar Council, Longowal to SHO Longowal









CNR No.PBSG010035402024

CMA/64/2024

Ali Mullah and another Versus Parmodh Kumar and another

Present: None.

File has been taken up today, as 12.10.2024 is second Saturday, 13.10.2024 is Sunday and on 14.10.2024, I shall be on leave.

Now, case is adjourned to 13.01.2025 for consideration on stay application. Stay is extended till the next date of hearing. Parties be informed, accordingly.

October 11, 2024

(Rajiv Kumar)
Stenographer-I

(Munish Singal)
District Judge, Sangrur
(Unique Identification No.PB0053)

I attest to the
authenticity of
this document
Digitally Signed
By
RAJIV
KUMAR
Digitally signed
by RAJIV KUMAR
Date: 2024.10.14
03:52:30 +0530

Certified photocopy of order dt. 23/4/24
CMA/972/24

PRSC010035402024

(1)

CMA/64/23-4-2024

19505

IN THE COURT OF HON'BLE DISTRICT JUDGE, SANGRUR
Sh. Munish Singal,

CMA/64/2024

P/F-6/5/24

1. Ali Mullah aged about 65 years son of Sh. Rouf Ansari.
2. Akhtar Hussain son of Sh. Ali Mullah, residents of Patti Jaid, House No.9, Ward No.11, Longowal, Tehsil Longowal, District Sangrur

Appellant/ Plaintiffs

Versus

1. Parmodh Kumar son of Sh. Shiv Shankar;
2. Shiv Shankar son of Unknown; both residents of ward No.11, Patti Jaid, Longowal, Tehsil and District Sangrur

Respondents/Defendants

Presented by Sh/Ms. H.S. Harjpal Adv
 Assisted to Sh/Ms. [Signature]
 District/Sessions Judge/MACT
 Appellate Authority/Special Judge
 appear Thereon. 23/4/24
 Date. 23/4/24

[Signature]
 Distt. Sessions Judge,
 MACT Appellate Authority,
 Special Judge, SANGRUR

Appeal against the order dated 15.04.2024 passed by the court of Sh. G. S. Sekhon,, Addl. Civil Judge (Senior Division) Sangrur in suit No. CS/740 of 2023; vide which the learned lower court has dismissed the application under order 39 rule 1 and 2 CPC read with section 151 C.P.C. of the appellants/plaintiffs.

NOTE

With prayer for acceptance of appeal, to set aside the order dated 15.04.2024 of the learned lower court and to allowing the application under order 39 rule 1 & 2 CPC of plaintiffs/appellants.

ATTESTED

Examiner
 Distt. Sessions Judge's Court
 SANGRUR

Sir Application under order 39 Rule 1 & 2 read with section 151 CPC restraining the respondents from interfering into the peaceful possession of the applicants/plaintiffs and also restraining the respondents from raising any type of construction, forcibly, & illegally from the back lawn of the house of applicants/plaintiffs as per site plan situated at village Longowal Tehsil & Dist. Sangrur and also restraining the respondents not to remove the submersible motor which is installed by applicants/plaintiffs in his plot of back lawn of his house and also restraining the respondents not to remove the Dekh Doo which is standing in the back lawn of the applicants/plaintiffs forcibly, illegally till the final decision of appeal.

CNR No.PBSG010035402024

CMA/64/2024

Ali Mullah and another Versus Parmodh Kumar and another

Present: Shri H.S.Harigarh, Advocate, for appellants.

Civil appeal against order has been presented. It is entrusted to self. Office report seen. Heard. Fairly arguable points are involved in the appeal. Same is accordingly admitted subject to all just exceptions. It be registered. Let, notice of this appeal be issued to respondents, on filing of process fee and copies of grounds of appeal, for 06.05.2024.

Along with the main appeal, an application under Order 39 Rules 1 and 2 read with Section 151 of CPC, has also been filed by the appellants. Heard. Its notice be also issued to the respondents for the date fixed. In the meantime, respondents are restrained from interfering into the peaceful possession of appellants over the property in dispute and also from raising any type of construction.

Munish Singal

(Munish Singal)

District Judge, Sangrur

(Unique Identification No.PB0053)

April 23, 2024

(Narinder Kumar)
Stenographer-I

Prepared By... *Dulphy*
Compared By... *Lekhika*

Certified to be true copy
Distt. & Sessions Judge's Court
SANGRUR
Authorised u/s 16 of Evidence Act

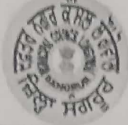
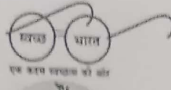
Register No. 3158
Date of Application 24/4/24
Nature of Copy *original*
No. of Pages 2P
Copy Fee 5/-
Urgent
Name of Advocate Adv. H.S. Harigarh
Date of Filing 25/04/2024
Delivered on 26/04/2024
Name of Copyist *Dulphy*

ਇੱਕ ਕਦਮ

Office of the

Municipal Council, Longowal Distt. Sangrur

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ਸਫ਼ਤਾ ਦੇ ਵੱਲ

ਦਫਤਰ

ਨਗਰ ਕੌਂਸਲ, ਲੋਂਗੋਵਾਲ ਜਿਲ੍ਹਾ ਸੰਗਰੂਰ

ਟੈਲੀਫੋਨ ਨੰ: 01672283537 ਈ-ਮੇਲ: mclongowal@punjab.gov.in

To,

Station House officer,
Longowal.

No. 677 Dated 12.12.2024

Subject:- Regarding taking of action against the culprits who cut/fall the tree.

Please refer to the subject cited above, it is requested that an application was made by Smt. Savitri Devi on 07/05/2024 that there was a tree in front of the gate of her house which was in a state of falling, which has fallen now. She further submitted that this is a government tree, being a responsible citizen, she wants to deposit the same in MC Office, Longowal. This tree is with MC Office, Longowal being a Government tree.

Mr. Ali Mulla s/o Mr. Rauf Ansari r/o Patti Zaid Longowal has filed an Appeal in the Hon'ble NGT regarding the cutting of this tree. Wherein, Hon'ble National Green Tribunal vide order dated 28/11/2024 has ordered for the compliance of orders issued. In compliance with the above orders, a joint visit of the spot was conducted on 09/12/2024 at 11:00 am by the Hon'ble Additional Deputy Commissioner (G), Sangrur, Forest Department Officer, Halqa Patwari and Executive Officer, Municipal Council, Longowal. On the spot, the complainant's son, Akhtar Hussain Anuri, told that his father had gone to Mumbai (Maharashtra). The complainant's son also alleged that the tree deposited by Savitri Devi's wife Sivasankar in the Municipal Council, Longowal, was not actually fallen but was deliberately fallen/cut by the family members of Savitri Devi. According to the complainant, his father has CCTV camera footage of the cutting of the tree, his father will provide the same on his return. He also alleged that Savitri Devi has deposited the tree with the Municipal Council, Longowal is just to hide mistake of her family, so that no one suspect them.

The family members of Savitri Devi termed the allegations leveled by the complainant's son Akhtar Hussain Ansari are false and it is due to their personal enmity.

Therefore, you are requested to investigate the matter and obtain the evidence to be presented by the complainant Mr. Ali Mulla and take appropriate legal action against the culprits who fell/cut the tree illegally and register an FIR, if needed as per law.

Executive Officer,
Municipal Council, Longowal

Endst. No.678

Dated: 12.12.2024

Copy of the above is forwarded to Additional Deputy Commissioner (G), Sangrur for information.

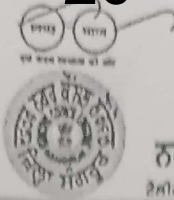
Executive Officer,
Municipal Council, Longowal

ਇੱਕ ਕਦਮ

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ਸਾਫ਼ਤਾ ਦੇ ਖੱਲ

ਦਫ਼ਤਰ

ਨਗਰ ਕੌਂਸਲ, ਲੌਂਗੋਵਾਲ ਜ਼ਿਲ੍ਹਾ ਸੰਗਰੂਰ

ਟੈਲੀਫੋਨ ਨੰ: 01672283537 ਈ-ਮੇਲ: mclongowal@punjab.gov.in

ਸੇਵਾ ਵਿਖੇ,

ਮੁੱਖ ਬਾਣਾ ਅਫਸਰ,
ਲੌਂਗੋਵਾਲ।

ਪੱਤਰ ਨੰ: 677 ਮਿਤੀ: 12/12/2024

ਵਿਸ਼ਾ:- ਦਰੱਖਤ ਕੱਟਣ/ਗਿਰਾਉਣ ਵਾਲੇ ਦੋਸ਼ੀਆਂ ਵਿਰੁੱਧ ਕਾਰਵਾਈ ਕਰਨ ਬਾਰੇ।

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਹੈ ਕਿ ਸ਼੍ਰੀਮਤੀ ਸਵਿੱਤਰੀ ਦੇਵੀ ਵੱਲੋਂ ਮਿਤੀ 07/05/2024 ਨੂੰ ਇੱਕ ਦਰਖਾਸਤ ਦਿੱਤੀ ਗਈ ਸੀ ਕਿ ਉਹਨਾਂ ਦੇ ਘਰ ਦੇ ਗੇਟ ਸਾਹਮਣੇ ਇੱਕ ਦਰੱਖਤ ਲੱਗਿਆ ਹੋਇਆ ਸੀ ਜੋ ਡਿੱਗਣ ਦੀ ਹਾਲਤ ਵਿੱਚ ਸੀ ਉਹ ਦਰੱਖਤ ਹੁਣ ਡਿੱਗ ਗਿਆ ਸੀ ਅਤੇ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਕਿ ਮੈਂ ਇੱਕ ਜਿੰਮੇਵਾਰ ਨਾਗਰਿਕ ਹੋਣ ਦੇ ਨਾਤੇ ਇਹ ਦਰੱਖਤ ਨਗਰ ਕੌਂਸਲ, ਲੌਂਗੋਵਾਲ ਵਿਖੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਾ ਚਾਹੁੰਦੀ ਹਾਂ। ਸਰਕਾਰੀ ਦਰੱਖਤ ਹੋਣ ਕਰਕੇ ਇਹ ਦਰੱਖਤ ਦਫਤਰ ਵਿਖੇ ਸੰਭਾਲ ਲਿਆ ਗਿਆ।

ਸ਼੍ਰੀ ਅਲੀ ਮੁੱਲਾ ਪੁੱਤਰ ਸ਼੍ਰੀ ਰਾਊਫ ਅੰਸਾਰੀ ਵਾਸੀ, ਪੱਤੀ ਜੈਦ ਲੌਂਗੋਵਾਲ ਵੱਲੋਂ ਇਸ ਦਰੱਖਤ ਦੇ ਕੱਟਣ ਸਬੰਧੀ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਵਿੱਚ ਅਪੀਲ ਦਾਇਰ ਕੀਤੀ ਗਈ ਸੀ, ਜਿਸ ਵਿੱਚ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਵੱਲੋਂ ਵੈਸਲਾ ਮਿਤੀ 28/11/2024 ਅਨੁਸਾਰ ਹੁਕਮਾ ਦੀ ਪਾਲਣਾ ਕਰਨ ਹਿੱਤ ਨਿਰਦੇਸ਼ ਦਿੱਤੇ ਹਨ। ਉਕਤ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਵਿੱਚ ਮਿਤੀ 09/12/2024 ਨੂੰ ਸਵੇਰੇ 11:00 ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਸੰਗਰੂਰ, ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀ, ਹਲਕਾ ਪਟਵਾਰੀ ਅਤੇ ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੌਂਸਲ, ਲੌਂਗੋਵਾਲ ਵੱਲੋਂ ਮੌਕੇ ਦੀ ਜੁਆਇੰਟ ਇੰਸਪੈਕਸ਼ਨ ਕੀਤੀ ਗਈ। ਮੌਕੇ ਪਰ ਸ਼ਿਕਾਇਤਕਰਤਾ ਦੇ ਪੁੱਤਰ ਅਖਤਰ ਹੁਸੈਨ ਅਨਸਾਰੀ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਉਸਦੇ ਪਿਤਾ ਮੁੰਬਈ (ਮਹਾਰਾਸ਼ਟਰ) ਗਏ ਹੋਏ ਹਨ। ਸ਼ਿਕਾਇਤਕਰਤਾ ਦੇ ਪੁੱਤਰ ਨੇ ਇਹ ਵੀ ਦੱਸਿਆ ਕਿ ਨਗਰ ਕੌਂਸਲ, ਲੌਂਗੋਵਾਲ ਵਿੱਚ ਸਵਿੱਤਰੀ ਦੇਵੀ ਪਤਨੀ ਸਿਵਸੰਕਰ ਵੱਲੋਂ ਜੋ ਦਰੱਖਤ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਗਿਆ ਹੈ ਅਸਲ ਵਿੱਚ ਉਹ ਦਰੱਖਤ ਗਿਰਿਆ ਨਹੀਂ ਹੈ ਬਲਕਿ ਸਵਿੱਤਰੀ ਦੇਵੀ ਦੇ ਪਰਿਵਾਰ ਦੇ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਜਾਣਬੁੱਝ ਕੇ ਗਿਰਾਇਆ ਗਿਆ ਹੈ। ਸ਼ਿਕਾਇਤਕਰਤਾ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਉਸਦੇ ਪਿਤਾ ਪਾਸ ਇਸ ਦਰੱਖਤ ਨੂੰ ਗਿਰਾਉਂਦੇ ਹੋਏ ਦੀਆਂ ਸੀ.ਸੀ.ਟੀ.ਵੀ. ਫੁੱਟੇਜ ਵੀ ਹਨ ਜੋ ਕਿ ਉਹ ਆ ਕੇ ਦੇ ਦੇਣਗੇ। ਉਹਨਾਂ ਇਹ ਵੀ ਕਿਹਾ ਕਿ ਸਵਿੱਤਰੀ ਦੇਵੀ ਵੱਲੋਂ ਉਹਨਾਂ ਦੇ ਪਰਿਵਾਰ ਦੀ ਗਲਤੀ ਨੂੰ ਫੁਪਾਉਣ ਦੇ ਲਈ ਇਹ ਦਰੱਖਤ ਨਗਰ ਕੌਂਸਲ, ਲੌਂਗੋਵਾਲ ਦੇ ਵਿੱਚ ਜਮ੍ਹਾਂ ਕਰਵਾਇਆ ਗਿਆ ਤਾਂ ਜੋ ਸੇ ਨੂੰ ਉਹਨਾਂ ਉਪਰ ਸੱਕ ਨਾ ਹੋਵੇ।

ਸਵਿੱਤਰੀ ਦੇਵੀ ਦੇ ਪਰਿਵਾਰਕ ਮੈਂਬਰਾਂ ਵੱਲੋਂ ਸ਼ਿਕਾਇਤਕਰਤਾ ਦੇ ਪੁੱਤਰ ਅਖਤਰ ਹੁਸੈਨ ਅਨਸਾਰੀ ਵੱਲੋਂ ਲਗਏ ਗਏ ਦੋਸ਼ ਨੂੰ ਝੂਠਾ ਦੱਸਿਆ ਅਤੇ ਇਸ ਦਾ ਨਿੱਜੀ ਰੀਜਿਸਟਰ ਕਾਰਨ ਦੱਸਿਆ।

ਸੇ ਇਹ ਪੱਤਰ ਭੇਜਕੇ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਮਾਮਲੇ ਦੀ ਪੜਤਾਲ ਕਰਕੇ ਅਤੇ ਸ਼ਿਕਾਇਤਕਰਤਾ ਸ਼੍ਰੀ ਅਲੀ ਮੁੱਲਾ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੇ ਜਾਣ ਵਾਲੇ ਸਬੂਤਾਂ ਨੂੰ ਪ੍ਰਾਪਤ ਕਰਕੇ ਦਰੱਖਤ ਕੱਟਣ ਵਾਲੇ/ਗਿਰਾਉਣ ਵਾਲੇ ਦੋਸ਼ੀਆਂ ਵਿਰੁੱਧ ਬਣਦੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਅਤੇ ਬਣਦੀ ਐਫ.ਆਈ.ਆਰ. ਦਰਜ ਕਰਨ ਦੀ ਸਿਫਾਰਸ਼ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਂਸਲ, ਲੌਂਗੋਵਾਲ।

ਮਿਤੀ: 12/12/2024

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ: 678
ਉਪਰੋਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ:-

ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਸੰਗਰੂਰ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਂਸਲ, ਲੌਂਗੋਵਾਲ।